ORDER

The President is pleased to engage Shri K. V. Girish Chowdary, Advocate as Government Pleader for conducting Central Government litigation (except the cases of Railways & Taxation) before the High Court of Delhi, as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:

HIGH COURT OF DELHI
Government Pleader

<table>
<thead>
<tr>
<th>Name of Advocate (Shri)</th>
<th>Contact details</th>
<th>Enrollment number</th>
</tr>
</thead>
<tbody>
<tr>
<td>K. V. Girish Chowdary</td>
<td>A-46, First Floor, Defence Colony, New Delhi-110024. Mob: 9999592754 Email: <a href="mailto:girishkosaraju@gmail.com">girishkosaraju@gmail.com</a></td>
<td>D/3672/2012</td>
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</tbody>
</table>

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department’s O.M. No. 24(2)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab ‘Judicial Section’ under heading ‘Circulars pertaining to litigations’.

3. Hindi version of this order will follow.

Copy for information to:-

1. PS to ML&JPS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Shri Sanjay Jain, the Ld. ASG, High Court of Delhi.
3. The Registrar, High Court of Delhi.
4. The Incharge, Litigation (High Court) Section, High Court of Delhi, New Delhi.
5. Shri K. V. Girish Chowdary, Govt. Pleader at the address as mentioned herein above.
6. The Pay & Accounts Officer, Department of Legal Affairs, New Delhi.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. Guard File/Judicial Section with 5 spare copies.